GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3569 ANSWERED ON:19.03.2013 FACILITIES TO REFUGEES Choudhary Shri Harish;Raghavan Shri M. K.;Sukur Shri Jadhav Baliram

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of basic facilities being provided to the refugees from Pakistan while their demand for Indian citizenship is pending with the Government;

(b) whether the said refugees are eligible to earn their livelihood and got admission in schools for their children etc.;

(c) if so, the details thereof; and

(d) if not, the remedial measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (d): Facilities, if any, to be provided to such Pakistani nationals living in India on Long Term Visa pending grant of Indian citizenship fall under the purview of the State Governments/Union Territories concerned. As per extant instructions, Pakistan nationals staying in India on Long Term Visa under the eligible categories with the intention of settling permanently and obtaining Indian Citizenship are permitted to engage in employment in private sector i.e. excluding Government /Semi Government, local bodies, cooperative jobs etc. Further, children of such Pakistani nationals are permitted to take admission in schools, colleges, universities, technical/ professional institutions etc. subject to usual conditions prescribed for foreigners in this regard.